

**DELHI LEGISLATIVE ASSEMBLY SECRETARIAT**

**BULLETIN PART-II**

(General information relating to legislative and other matters)  
Friday 27<sup>th</sup> February, 2006/ 8, Phaguna, 1927 (Saka)

No.137

Subject: **Reconsideration of the 'Delhi Municipal Corporation  
(Third Amendment) Bill, 2004'**

Hon'ble Members are hereby informed that the ' **Delhi Municipal Corporation (Third Amendment) Bill, 2004**', which had been passed by the assembly on the 21st December 2004, had been reserved for the consideration of the Hon'ble President of India by the Hon'ble Lieutenant Governor, Delhi.

The Bill has now been returned by the Hon'ble President for the reconsideration of the Legislative Assembly of the National Capital Territory of Delhi under section 25 of the Government of the National Capital Territory of Delhi Act, 1991. The Hon'ble Lieutenant Governor has sent the following message dated 22<sup>nd</sup> February 2006 in this regard.

"The President of India has considered the '**Delhi Municipal Corporation (Third Amendment) Bill, 2004**' and directed that the Bill be returned to the Legislative Assembly of National Capital Territory of Delhi for amending its clause 3 and in particular, to consider the desirability of substituting for clause (ii) of sub-section (1) of section 115 of the Delhi Municipal Corporation Act, 1957, with the following clause: -

"(ii) any vacant land or building included in any village abadi, which is occupied for residential purpose by any original owner or is legal heir, during the year, subject to a maximum of two hundred square meters of covered space".

The Bill is, therefore returned for reconsideration of the Legislative Assembly under the proviso to section 25 of the Government of National Capital Territory of Delhi Act, 1991 (No. 1 of 1992) read with rule 157 of the Rules of Procedure and Conduct of Business in the Legislative Assembly of National Capital Territory of Delhi, 1997.

Sd/-  
B.L. Joshi  
Lt. Governor, Delhi."

SIDDHARATH RAO  
SECRETARY